

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Power Section) Civil Secretariat**

Srinagar/Jammu

Notification

**Srinagar, 18th of November, 2021**

**S.O. 399** .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Udhampur.

| S.No | Name of the Officer   | Designation                                |
|------|-----------------------|--|
| 1.   | Mr. Sanjeev Kumar     | Naib Tehsildar Dudu , Tehsil Latti Marothi |
| 2.   | Smt. Neetika Gandotra | Naib Tehsildar Mansar, Tehsil Majalta      |

**By Order of the Government of Jammu and Kashmir**

**Sd/-**

(Achal Sethi)

Secretary to Government,

Dated :- 18-11-2021

No. LAW-Powr/17/2021-10

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
3. Divisional Commissioner, Jammu
4. Deputy Magistrate, Udhampur. This is with reference to his letter No. DMU/JC/2027 Dated:- 13-11-2021
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)

(Khursheed Ahmed Bhat)

**Additional Secretary to Government**